

CORRECTION OF ANSWER TO USQ. No. 5049 DATED 28-3-74 RE. PAYMENT OF OVERTIME ALLOWANCE TO BHARAT COKING COAL LTD. EMPLOYEES IN 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): In reply to part (b) of the Question, the limitations of power given to different managerial levels for the grant of overtime allowance till February, 1974 were stated as under:—

- (i) Colliery Manager Nil.
- (ii) Sub-Area Manager . . . Rs. 50 - per month in each individual case.
- (iii) General Manager Rs. 100 - per month in each individual case.

The present powers with effect from 1st March, 1974 are as under:—

- (i) Manager . . . Upto Rs. 50/- per month for individual employee.
- (ii) Sub-Area Manager . . . Upto Maximum of Rs. 150/- per month for individual employee.
- (iii) Area General Manager. Full powers.

Statement

Lok Sabha Unstarred Question No. 5049 by Shri Shankar Dayal Singh regarding payment of overtime allowance to Bharat Coking Coal Limited Employees in 1973, was answered on the 28th March, 1974.

The correct and upto date information has been received from the Bharat Coking Coal Limited only on 2-5-1974 owing to difficulties in tele-communications during the intervening period.

12 00 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, 1952 AND CENTRAL EXCISE RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 325(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-8029/74].

(2) A copy of Notification No. G.S.R. 326(E) (Hindi and English versions) published in Gazette of India dated the 22nd July, 1974 issued under sub-rule (3) of rule 224 of the Central Excise Rules, 1944, along with a Corrigendum to the Hindi version of the Notification. [Placed in Library. See No. LT-8030/74].

REVIEW AND ANNUAL REPORT OF STEEL AUTHORITY OF INDIA FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(1) Review by the Government on the working of the Steel Authority of India Limited, for the year 1972-73.

(2) Annual Report of the Steel Authority of India Limited, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8031/74].

NOTIFICATION UNDER NAVY ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to re-lay on the Table a copy each of the following

Notifications under section 185 of the Navy Act, 1957:—

(1) The Navy (Pay and Allowances) Amendment Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 9-E in Gazette of India dated the 5th April, 1974 [Placed in Library. See No. LT-6737/74].

(2) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1974 (Hindi and English versions), published in Notification No. S.R.O. 37 in Gazette of India dated the 26th January, 1974.

(3) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1974 (Hindi and English versions) published in Notification No. S.R.O. 113 in Gazette of India dated the 6th April, 1974.

(4) The Indian Naval Auxiliary Service Regulations, 1973 (Hindi version) published in Notification No. S.R.O. 124 in Gazette of India dated the 13th April, 1974. [Placed in Library. See No. LT-6826/74].

ANNUAL REPORT OF E.S.I.C FOR 1972-73, NOTIFICATIONS AND CONTRACT LABOUR (REGULATION AND ABOLITION) CENTRAL (AMDT.) RULES. 1974.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1972-73, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-8032/74].

(2) A copy of Notification No. G.S.R. 428 (Hindi and English versions) published in Gazette of India dated the 27th April, 1974 adding to Schedule I to the Employees' Provident Funds and Family Pension Fund Act, 1952, the industry engaged in the manufacture of the product of alcoholic fermentation of a mash in potable

water of malted barley and hops, or of hops concentrated with or without the addition of other malted or unmalted cereals or other carbohydrate preparations, under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-8033/74].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—

(i) The Employees' Provident Funds (Fourth Amendment) Scheme, 1974, published in Notification No. G.S.R. 521 in Gazette of India dated the 25th May, 1974.

(ii) The Employees' Provident Funds (Fifth Amendment) Scheme 1974, published in Notification No. G.S.R. 606 in Gazette of India dated the 15th June, 1974. [Placed in Library. See No. LT-8034/74].

(4) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 520 in Gazette of India dated the 25th May, 1974, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Library. See No. LT-8035/74].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 59 of the Mines Act, 1952:—

(i) The Metalliferous Mines (Amendment) Regulations, 1974, published in Notification No. G.S.R. 540 in Gazette of India dated the 1st June, 1974.

(ii) The Coal Mines (Amendment) Regulations, 1974, published in Notification No. G.S.R. 541 in Gazette of India, dated the 1st June,